

BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
COURT 1

CP(IB) 753/9/NCLT/AHM/2019

Coram: MADAN B. GOSAVI, MEMBER (JUDICIAL)
VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCING BEFORE THE
AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.06.2021

Name of the Company:

Vidres India Ceramics Pvt Ltd
V/s

New Vardhman Vittrified Pvt Ltd

Section:

9 of the Insolvency & Bankruptcy Code, 2016

ORDER

Learned Counsel Mr. Pranav Thakkar appeared for the Operational Creditor.

Learned Counsel Mr. H.K. Shah appeared for the Corporate Debtor.

Learned Counsel of the Operational Creditor seeks permission to withdraw the IB petition as matter is settled at between the parties.

The permission is granted.

Accordingly, CP(IB) 753 of 2019 stands disposed of as withdrawn.

(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)

(MADAN B GOSAVI)
MEMBER (JUDICIAL)

Dated this the 7th day of June, 2021.

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